

(b) whether all the stake holders have been consulted in the matter, and if so, the details thereof along with objection raised against the proposal, State/Union Territory-wise; and

(c) the steps taken by Government to protect the interests of officers of State civil service cadre and ensure justice to them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) It has been approved in principle, to consider a few changes in the scheme of selection process for recruitment to the promotion quota of various cadres of All India Services. As per the existing regulations, the assessment of the suitability of a candidate is made on the basis of his service records. As per the revised scheme, it is proposed to assess the candidate on the basis of four components *i.e.* 'Written Examination', 'Length of Service', 'Assessment of Performance Appraisal Reports' and 'Interview'.

(b) The above decision was taken after consulting the State Governments and the concerned Cadre Controlling Authorities (CCAs *i.e.*, the Ministry of Home Affairs and the Ministry of Environment and Forest). Further, to implement the scheme, necessary amendments in the concerned rules/regulations are necessary. The State Governments and the CCAs concerned have been consulted on this aspect also. The Central Government has received certain objections from different quarters, such as that the new scheme will be detrimental to the interests of senior State services officers, the officers belonging to the categories of Scheduled Castes and Scheduled Tribes; it would also undermine the element of experience *viz-a-viz* academic knowledge and would be against the larger public interest as the officers would prefer studying in place of doing public service, etc.

(c) The inputs received in this regard from the State Governments and other quarters will be kept in view in firming up the regulations.

#### **Amount spent on Aadhaar Card**

†2088. SHRI ASHK ALI TAK: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a scheme has been launched by Central Government to provide unique identification to people in the country;

(b) if so, the name of the States and places along with amount spent, so far, under this scheme and the details thereof;

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†Original notice of the question was received in Hindi.

(c) whether Government is making any amendment in unique identification number related work, and if so, the details thereof; and

(d) the time by which the remaining work would be completed?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) In January, 2009, the Unique Identification Authority of India (UIDAI) was established as an attached office of the Planning Commission with a mandate, *inter-alia*, to generate and assign unique identification number for residents of India. Subsequently, in January, 2012, the Government decided that UIDAI will continued enrolments in 18 States/UTs and the remaining States/UTs will be covered under the National Population Register (NPR) process and the list is given in the Statement (*See* below). Against a total cost of Rs. 12,398 crore sanctioned by the Government for the UID Project, an expenditure of Rs. 3062 crore has been incurred as on 31st July, 2013. States/UT-wise details of break-up of expenditure are not maintained.

(c) There is no proposal under consideration of the Government, at present, to make any amendment in the UID scheme.

(d) Enrolment of residents and generation of Aadhaar numbers are on-going activities, and no target date has been fixed for completion of these activities.

**Statement**

*States/UTs where UIDAI is undertaking Aadhaar enrolments*

Sl.No.	States/UTs
1	2
1.	Andhra Pradesh
2.	Chandigarh
3.	Daman and Diu
4.	Goa
5.	Gujarat
6.	Haryana
7.	Himachal Pradesh
8.	Jharkhand
9.	Karnataka

1	2
10.	Kerala
11.	Madhya Pradesh
12.	Maharashtra
13.	NCT of Delhi
14.	Puducherry
15.	Punjab
16.	Rajasthan
17.	Sikkim
18.	Tripura

#### **CSSs in West Bengal**

2089. SHRI VIVEK GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether there are Centrally Sponsored Schemes (CSSs) in the area of health, education, skill development, employment and women and child development being run in different States of the country;

(b) the number and the details of CSSs in these five areas being implemented, State-wise: and

(c) the amount released and spent in West Bengal for the CSSs in the last five years, year-wise and scheme-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): (a) and (b) Centrally Sponsored Schemes (CSSs) are implemented by the Government of India through State Governments/their agencies in the States in the areas of health, education, skill development, employment and women and child development, and other sectors which fall under the concurrent list. The details of Centrally Sponsored Schemes (CSSs) in the above areas during 2013-14 are given below in Statement (*See* below). Government has recently approved restructuring of these schemes; the details of restructured schemes in these areas are given in the Statement-II (*See* below). As far as allocation to the States are concerned, the details are available with the Administrative Ministries concerned.

(c) The details of amount release and spent in West Bengal for the important centrally sponsored schemes from 2008-09 to 2012-13 are given in the Statement-III.